MINISTER OF DEPUTY †[THE HOME AFFAIRS (SHRIMATI VIOLET ALVA): (a) and (b). It is proposed to start a steamer service shortly as an experimental measure. No schedule for this service has yet been worked out.]

Papers Laid

EMPLOYMENT OF THE DEAF AND DUMB

SAVITRY DEVI 96. SHRIMATT οf Will Minister NIGAM: thé EDUCATION AND SCIENIFIC RESEARCH be ipleased to state whether Government have at present any proposal under consideration to hold a seminar to find out ways and means of providing employment to the deaf and dumb of the country?

THE MINISTER OF STATE IN THE MINISTRY of EDUCATION SCIENTIFIC RESEARCH (DR. K. L. Shrimali): At present no such proposal is under consideration.

12 Noon

## PAPERS LAID ON THE TABLE

## APPROPRIATION ACCOUNTS OF HIMACHAL PRADESH

THE DEPUTY MINISTER OF FIN-ANCE (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy of the Appropriation Accounts of the Government of Himachal Pradesh for the year 1956-57 April, 1956 to 31st October, 1956) and the Audit Report thereon. [Placed in Library. See No. LT-432/57.]

## AMENDMENT IN THE CENTRAL EXCISE **Rules**, 1944

SHRI B. R. BHAGAT: I also lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a Copy of the Ministry of Finance. (Department of Revenue) Notification S.R.O. No. 3711, dated the 23rd November, 1957, publishing an amend-

†[ ]English translation.

Rules, ment in the Central Excise [Placed in Library. See No. 1944. LT-444/57.1

MESSAGE FROM THE LOK SABHA

THE PREVENTIVE DETENTION (Con-TINUANCE) BILL, 1957

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Preventive Detention (Continuance) Bill, 1957, as passed by Lok Sabha at its sitting held on the 10th December 1957."

Sir, I lay a copy of the Bill on the Table.

MOTION FOR ELECTION TO THE CENTRAL ADVISORY BOARD ANTHROPOLOGY

THE MINISTER OF STATE IN MINISTRY OF EDUCATION AND SCIENTIFIC RESEARCH (DR. K. L. Shrimali): Sir, I beg to move following Motion:

"That in pursuance of the provisions contained in paragraph 2 of the Ministry of Education Scientific Research Resolution No. F. 8-26/57-C.1, dated the 9th October, 1957, this House do proceed to elect, in such manner as Chairman may direct, one member from among themselves to be member of the Central Advisory Board of Anthropology."

Mr. CHAIRMAN: The question is:

"That in pursuance of the provisions contained in paragraph 2 of the Ministry of Education and Scientific Research Resolution No.